



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Dec/202324/17

DATED: 03/01/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Dec/202324/17 dated 03/01/2024 of Norms Committee - II for the year 2023-24 was held on 03/01/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SANJAY KUMAR, Deputy DGFT	DGFT(HQ)
2	SHAISH KUMAR, Technical Consultant	DGFT
3	SK BHATNAGAR, Technical Consultant	DGFT
4	vishan agrawal, Technical Consultant	DGFT
5	Sushil JAIN, Technical Consultant	Department for Promotion of Industry & Internal Trade, Ministry of Commerce & Industry
6	RajeshKumar Jaiswal, Technical Consultant	Ministry of Heavy Industries
7	tr choudhary, Technical Consultant	MEITY

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000345AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Committee report awaited.	

Case No.	2 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004456AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Committee report awaited.	

Case No.	3 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004461AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Committee report awaited.	

Case No.	4 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00004621AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006631AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Sh. B.Balasubramani, Plant head, Sh. M.Padmanabhan from M/s Tube Investment of India Ltd. appeared before the Norms Committee for personal hearing on meeting dated 15.12.2023 and explained their case in detail. The Committee considered the case as per agenda and decided to refer the case to the concerned TE.	
The case stands deferred.	

Case No.	6 / NC/2/MEET/Dec/202324/17
Case Status	Case Withdrawn
Party Name	MODISON LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00005223AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the case has already been approved in the meeting dated 01.12.2023 at SI.No.4 & SI.No.18 . As per the comments of MHI.	
The case stands withdrawn .	

Case No.	7 / NC/2/MEET/Dec/202324/17
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Case Status	Case Deferred
Party Name	MPP TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00000003AM24
RA File Number	072404000399 AM10
Licence No and Date	0710069915/09/02/2010
Norms Committee Decision:	
Case deferred for the comments of TEC-3 .	

Case No.	8 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00000879AM23
RA File Number	072404000002 AM15
Licence No and Date	0710104026/12/05/2014
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	9 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	LAXMI ELECTRONICS MOULDS AND PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007082AM24
RA File Number	NA
Licence No and Date	0710106187/25/07/2014
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	10 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	LAXMI ELECTRONICS MOULDS AND PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007083AM24
RA File Number	NA
Licence No and	0710106186/25/07/2014

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	QUALITY POWER ELECTRICAL EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004479AM24
RA File Number	NA
Licence No and Date	3110065052/12/11/2014
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	12 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00000503AM24
RA File Number	052304000509 AM15
Licence No and Date	0510393185/13/02/2015
Norms Committee Decision:	
Sh. K.C.Gupta, Head indirect taxation from M/s Jindal Saw Limited appeared before the Norms Committee for personal hearing on meeting dated 03.01.2023 and explained their case in detail. The Committee considered the case as per agenda and decided to refer the case to the concerned TE.	
The case stands deferred	

Case No.	13 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00000505AM24
RA File Number	052304000053 AM16
Licence No and Date	0510394385/29/05/2015
Norms Committee Decision:	

Sh. K.C.Gupta, Head indirect taxation from M/s Jindal Saw Limited appeared before the Norms Committee for personal hearing on meeting dated 03.01.2023 and explained their case in detail. The Committee considered the case as per agenda and decided to refer the case to the concerned TE.

The case stands deferred.

Case No.	14 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	RAJGURU ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007157AM23
RA File Number	039504000202 AM18
Licence No and Date	0310813798/07/06/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 03.01.2024, as under:	
In the meeting dated 12.06.2019 , wastage of 10% was approved. The firm represented against this decision giving additional details of export items. Considering these details and recovery from scrap, wastage was enhanced to 24% in meeting dated 30.05.22 .	
Note: There is no justification given for further enhancement.	
RA concerned may take suitable consequential action accordingly.	

Case No.	15 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007432AM24
RA File Number	342404000229 AM18
Licence No and Date	3410043767/01/01/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	16 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

HQ File Number	HQRNORM REVIW00146522AM22
RA File Number	052304000387 AM18
Licence No and Date	0510405317/11/01/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	17 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	18 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006610AM24
RA File Number	052304000362 AM19
Licence No and Date	0510408678/28/11/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	19 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004712AM24
RA File Number	052404000545 AM19
Licence No and Date	0510409094/27/12/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/2/2022-TSW dated 06.12.2023, as under:

1. Net weight of export item may be specified as **42000 Kgs.** containing **39.228 Kgs.** of Aluminum Foil.
2. Import item (Aluminum Foil) shall be of relevant thickness as contained in export item and its quantity may be allowed as **39,620 Kgs. as 1.01 Kgs. /Kg.** content in export items.

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006615AM24
RA File Number	052304000427 AM19
Licence No and Date	0510409208/07/01/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006613AM24
RA File Number	052304000462 AM19
Licence No and Date	0510409513/29/01/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	22 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00005110AM24
RA File Number	039504001142 AM19
Licence No and Date	0310826952/08/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the to them. Therefore, the committee decided to **call the firm for Personal Hearing** in the forthcoming meeting.

The case stands deferred.

Case No.	23 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007668AM24
RA File Number	022404000190 AM19
Licence No and Date	0210209059/20/03/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Ferro Silico Manganese Mn-55% to 75%, Si-12% to 18%, C-2.5% to 1.0%	12500 MT	Manganese Ore: Mn-25%-60%	2.25 KG/KG FOR EXPORT OF FERRO SILICO MANGANESE.
2	Ferro Manganese (Fe Mn) : Mn-65% to 78%, Si-1.0% to 2.8%, C-6.0% to 8.0%	1000 MT	Manganese Ore: Mn-25%-60%	2.213 KG/KG FOR EXPORT OF FERRO MANGANESE.

Note: The import quantity of manganese ore is calculated on an average basis against the export of ferro silico manganese and ferro manganese on average manganese content.

RA concerned may take suitable consequential action accordingly.

Case No.	24 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RAVIN CABLES LTD
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

and Date	
HQ File Number	HQRNORM REVIW00005015AM24
RA File Number	039504001313 AM19
Licence No and Date	0310828162/04/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006614AM24
RA File Number	052304000001 AM20
Licence No and Date	0510410184/09/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	26 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00150139AM22
RA File Number	052404000054 AM20
Licence No and Date	0510410424/30/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	27 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007057AM24
RA File Number	342404000190 AM20
Licence No and Date	3410045467/20/09/2019
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	28 / NC/2/MEET/Dec/202324/17
Case Status	Case Withdrawn
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006744AM24
RA File Number	022404000099 AM20
Licence No and Date	0210209475/14/10/2019
Norms Committee Decision: This is a Duplicate case, same authorization number already ratified. The case stands withdrawn.	

Case No.	29 / NC/2/MEET/Dec/202324/17
Case Status	Case Withdrawn
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006745AM24
RA File Number	022404000099 AM20
Licence No and Date	0210209475/14/10/2019
Norms Committee Decision: This is a Duplicate case, same authorization number already ratified. The case stands withdrawn.	

Case No.	30 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007669AM24
RA File Number	022404000099 AM20
Licence No and Date	0210209475/14/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.01.2024, as under:	

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Ferro Silico Manganese Mn-55% to 75%, Si-12% to 18%, C-2.5% to 1.0%	12500 MT	Manganese Ore: Mn-25%-60%	2.25 KG/KG FOR EXPORT OF FERRO SILICO MANGANESE.
2	Ferro Manganese (Fe Mn) : Mn-65% to 78%, Si-1.0% to 2.8%, C-6.0% to 8.0%	1000 MT	Manganese Ore: Mn-25%-60%	2.213 KG/KG FOR EXPORT OF FERRO MANGANESE.

Note: The import quantity of manganese ore is calculated on an average basis against the export of ferro silico manganese and ferro manganese on average manganese content.

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007201AM24
RA File Number	NA
Licence No and Date	0910068160/05/11/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

HQ File Number	HQRNORM REVIW00007252AM24
RA File Number	072404000177 AM20
Licence No and Date	0710115682/14/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF4A & Application 4E is required. II. Copy of earlier decision of NC needs to be provided. The case stands deferred	

Case No.	33 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007071AM24
RA File Number	072404000202 AM20
Licence No and Date	0710115821/06/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.10.2023, 19.10.2023, 03.11.2023, 18.11.2023, 15.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	34 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000249AM24
RA File Number	NA
Licence No and Date	0310836233/15/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm's reply is not according to the DI issued to them. Therefore, the committee decided to call the firm for Personal Hearing in the forthcoming meeting. The case stands deferred.	

Case No.	36 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00003737AM24
RA File Number	072404000315 AM20
Licence No and Date	0710116462/15/05/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007070AM24
RA File Number	072404000056 AM21
Licence No and Date	0710116545/03/06/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	39 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000203AM24
RA File Number	NA
Licence No and Date	0310836905/26/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm's reply is not according to the DI issued to them. Therefore, the committee decided to call the firm for Personal Hearing in the forthcoming meeting.	
The case stands deferred.	

Case No.	40 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	INDIANA GRATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004502AM24
RA File Number	039404000281 AM21
Licence No and Date	0310837294/21/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	41 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004559AM23

RA File Number	052304000084 AM21
Licence No and Date	0510414673/21/07/2020
Norms Committee Decision: Sh. K.C.Gupta, Head indirect taxation from M/s Jindal Saw Limited appeared before the Norms Committee for personal hearing on meeting dated 03.01.2023 and explained their case in detail. The Committee considered the case as per agenda and decided to refer the case to the concerned TE. The case stands deferred	

Case No.	42 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004878AM24
RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	43 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004737AM24
RA File Number	342404000121 AM21
Licence No and Date	3410046325/26/08/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	018105000720AM21
RA File Number	022404000063 AM21
Licence No and Date	0210210068/28/08/2020

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	45 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004876AM24
RA File Number	039504000347 AM21
Licence No and Date	0310838097/04/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	46 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	STEEL AIIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006083AM24
RA File Number	039504000387 AM21
Licence No and Date	0310838455/24/09/2020
Norms Committee Decision:	
Sh. Suresh Bokaddia, Director, Sh. Yashh Bokaddia & Sanjeev Mehta from M/s Steel Aiids appeared before the Norms Committee for personal hearing on meeting dated 15.12.2023 and explained their case in detail as mentioned below. I. Firm stated that the actual consumption in their case is 2.85 Kgs. /Kg. content in the export item. Firm was called for Personal Hearing in the Norms Committee, and according to them, higher wastage in their case is due to two reasons: a. For cost effectiveness, they are importing "Secondary Seamless Stainless Steel Pipes/tubes" which are available at cheaper rates. As their input is secondary, there is additional wastage of about 25% because of rejection due to variation in diameter of pipes/tubes and internal defects/cracks in the pipes/tubes. Firm has submitted the actual rejection wastage of 25% certified by a CA during the last three years. b. As the item of import is covered under compliance of Bureau of Indian Standards and anti-dumping duties, they are not able to import additional quantity (due to reduced quantity allowed to them after	

taking recovery from scrap) required for manufacture even on payment of import duties. The cost of pipes/tubes available in domestic market is very high due to which recovery from scarp is only **10% as against 20%** taken in their case.

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/49/2021-TSW dated 29.12.2023, as under:

II. As there is **additional rejection wastage of 25%** due to secondary nature of import item and **recovery from scrap is 10%**, the revised norms based on actual scrap data during the last three years certified by a CA, works out as under:

Export Item		Import Item	
Description	Quantity	Description	Quantity
Stainless Steel Seamless Stub End Grade304, 304L,316,316L	1 Kg.	Secondary Stainless Steel Seamless Pipes and tubes of Grade304,304L, 316,316L (Diameter 26.7mmto323.9mm)	2.67Kg.(After taking 10% recovery from scrap)

Note: Import item shall be of relevant grade and size as contained/utilized in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	47 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20

Licence No and Date	0310838703/05/10/2020
Norms Committee Decision:	
Committee report awaited	

Case No.	48 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004207AM24
RA File Number	039404000499 AM21
Licence No and Date	0310838793/08/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	49 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007220AM23
RA File Number	039504000495 AM21
Licence No and Date	0310839499/12/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.08.2023 and a reminder has been sent on 19.08.2023, 23.10.2023, 07.11.2023, 22.11.2023, 20.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	50 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00045744AM21

RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020
Norms Committee Decision:	
Committee report awaited	

Case No.	51 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00052208AM21
RA File Number	03AA04014021 AM21
Licence No and Date	0311000356/01/01/2021

Norms Committee Decision:

Sh. Satyajeet kulkarni, Manager, Sh. Harshit Mathur, Asst. Manager from M/s Godrej & Boyce Mfg.co.Ltd appeared before the Norms Committee for personal hearing on meeting dated 22.11.2023 and explained their case.

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 03.01.2023, as under:

Import Item:

1: **8.64 kg.** As per Advance Authorization

2: **1630 kg.**

3: **1530 kg.**

4: **99 kg.** As per Advance Authorization

5: **0.36 kg.** As per Advance Authorization

6, 15 to 17, 26 to 28, 32, 38, 39, 52 & 53: Quantity to be given in numbers also & to be allowed **net to net as per GN4.**

7 to 9, 11, 18 to 20, 22, 34, 41, 48 & 55: **Net to Net**

10, 12, 13, 21, 23 & 24: **Quantity is nil** as per Advance Authorization.

14, 25, 35 to 37, 40, 42 to 47, 49 to 51, 54 & 56 to 61: **Net to Net as per GN4**

29: **24.97 kg.** As per Advance Authorization

30: **6290 kg.**

31: **13435 kg.**

33: **150 kg.** As per Advance Authorization

Note:

- I. RM to be imported will be of same grade as used in Export Product.
- II. Cables to be imported will be of same specifications as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007229AM23
RA File Number	03AA04012072 AM21
Licence No and Date	0311000623/04/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm's reply is not according to the DI issued to them. Therefore, the committee decided to call the firm for Personal Hearing in the forthcoming meeting.	
The case stands deferred	

Case No.	53 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00062046AM21
RA File Number	05AA04023550 AM21
Licence No and Date	0511000774/13/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	54 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred

Party Name	SUTTATTI ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001718AM24
RA File Number	31AA04004923 AM21
Licence No and Date	3111000112/23/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	55 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007239AM23
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021
Norms Committee Decision:	
1. The Committee considered the case as per agenda and noted that the firm's reply is not according to the DL issued to them. Therefore, the committee decided to call the firm for Personal Hearing in the forthcoming meeting. 2. The case stands deferred.	

Case No.	56 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00000012AM24
RA File Number	03AA04018289 AM21
Licence No and Date	0311001031/27/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm's reply is not according to the DL issued to them. Therefore, the committee decided to call the firm for Personal Hearing in the forthcoming meeting. The case stands deferred.	

Case No.	57 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred

Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00000015AM24
RA File Number	05AA04026888 AM21
Licence No and Date	0511000999/29/01/2021
Norms Committee Decision:	
Case referred for the comments of DPIIT	

Case No.	58 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001962AM24
RA File Number	07AA04007652 AM21
Licence No and Date	0711000394/29/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.05.2023 and a reminder has been sent on 15.06.2023, 30.06.2023, 19.10.2023, 03.11.2023, 18.11.2023, 15.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	59 / NC/2/MEET/Dec/202324/17
Case Status	Case Withdrawn
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007066AM24
RA File Number	07AA04007652 AM21
Licence No and Date	0711000394/29/01/2021
Norms Committee Decision:	
This is a duplicate case already deferred case in this meeting. The case stands Withdrawn.	

Case No.	60 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00075890AM21
RA File Number	09AA04004073 AM21
Licence No and Date	0911000249/03/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.09.2023 and a reminder has been sent on 20.12.2023, 04.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	61 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007189AM24
RA File Number	03AA04022175 AM21
Licence No and Date	0311001521/11/02/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	62 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00084250AM21
RA File Number	342404000291 AM20
Licence No and Date	3411000026/15/02/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	63 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004266AM24
RA File Number	NA
Licence No and Date	5611000143/26/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004865AM24
RA File Number	03AA04027732 AM21
Licence No and Date	0311002274/08/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	STEEL AIIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006084AM24
RA File Number	03AA04031155 AM21
Licence No and Date	0311002825/25/03/2021
Norms Committee Decision:	
Sh. Suresh Bokaddia, Director, Sh. Yashh Bokaddia & Sanjeev Mehta from M/s Steel Aiids appeared before the Norms Committee for personal hearing on meeting dated 15.12.2023 and explained their case in detail as mentioned below. I. Firm stated that the actual consumption in their case is 2.85 Kgs. /Kg. content in the export item. Firm was called for Personal Hearing in the Norms Committee, and according to them, higher wastage in their case is due to two reasons:	

- a. For cost effectiveness, they are importing "Secondary Seamless Stainless Steel Pipes/tubes" which are available at cheaper rates. As their input is secondary, there is additional wastage of about **25%** because of rejection due to variation in diameter of pipes/tubes and internal defects/cracks in the pipes/tubes. Firm has submitted the actual rejection wastage of **25%** certified by a CA during the last three years.
- b. As the item of import is covered under compliance of Bureau of Indian Standards and anti-dumping duties, they are not able to import additional quantity (due to reduced quantity allowed to them after taking recovery from scrap) required for manufacture even on payment of import duties. The cost of pipes/tubes available in domestic market is very high due to which recovery from scarp is only **10% as against 20%** taken in their case.

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/49/2021-TSW dated 29.12.2023, as under:

- II. As there is **additional rejection wastage of 25%** due to secondary nature of import item and **recovery from scrap is 10%**, the revised norms based on actual scrap data during the last three years certified by a CA, works out as under:

Export Item		Import Item	
Description	Quantity	Description	Quantity
Stainless Steel Seamless Stub End Grade304, 304L,316,316L	1 Kg.	Secondary Stainless Steel Seamless Pipes and tubes of Grade304,304L, 316,316L (Diameter 26.7mmto323.9mm)	2.67Kg. (After taking 10% recovery from scrap)

Note: Import item shall be of relevant grade and size as contained/utilized in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007190AM24
RA File Number	03AA04030362 AM21
Licence No and Date	0311002609/26/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	67 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007052AM24
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 07.11.2023, 22.11.2023, 15.12.2023, 30.12.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	68 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006751AM24
RA File Number	05AA04002229 AM22
Licence No and Date	0511002232/19/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	69 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004600AM23
RA File Number	07AA04002079 AM22
Licence No and Date	0711001089/13/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	70 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004708AM24
RA File Number	05AA04018575 AM22
Licence No and Date	0511002791/25/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	71 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007191AM24
RA File Number	03AA04030005 AM22
Licence No and Date	0311004990/29/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	72 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22

Licence No and Date	0311005306/12/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	73 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00145145AM22
RA File Number	02AA04015037 AM22
Licence No and Date	0211000970/22/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper equipment for 9MVA submerged arc furnace : Copper Tube-58 x 35mm (190 nos)(Copper equipment for 9MVA submerged arc furnace : Copper Tube-58 x 35mm (190 nos))	19630.00 KGS	Electrolytic Copper Cakes	20611.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper equipments for 9MVA submerged arc furnace : Copper Tube-70 x 60 mm (20 nos)(Copper equipments for 9MVA submerged arc furnace : Copper Tube-70 x 60 mm (20 nos))	274.00 KGS	Electrolytic Copper Cakes	287.70 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper equipments for 9MVA submerged arc furnace : copper flexible (144 nos)(Copper equipments for 9MVA submerged arc furnace : copper flexible (144 nos))	9400.00 KGS	Electrolytic Copper Cakes	9870.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

4	Copper equipments for 9MVA submerged arc furnace: conductor? 44 x 12 x 1.11 mm (144 sets)(Copper equipments for 9MVA submerged arc furnace : conductor-44 x 12 x 1.11 mm (144 sets))	6910.00 KGS	Electrolytic Copper Cakes	7255.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper equipments for 9MVA submerged arc furnace : Cable Lugs- 288 nos (144 sets)(Copper equipments for 9MVA submerged arc furnace : Cable Lugs- 288 nos (144 sets))	9930.00 KGS	Electrolytic Copper Cakes	10426.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6	Copper equipments for 9MVA submerged arc furnace: Equalizer with Clamping Plate? 24 sets(Copper equipments for 9MVA submerged arc furnace : Equalizer with Clamping Plate (24 sets))	3100.00 KGS	Electrolytic Copper Cakes	3255.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7	Copper equipments for 9MVA submerged arc furnace : Contact Shoe (40 nos)(Copper equipments for 9MVA submerged arc furnace : Contact Shoe (40 nos))	11400.00 KGS	Electrolytic Copper Cakes	11970.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.					

Case No.	74 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00146098AM22
RA File Number	05AA04058090 AM22
Licence No and Date	0511003802/23/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	75 / NC/2/MEET/Dec/202324/17
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Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021
Norms Committee Decision:	
Committee report awaited.	

Case No.	76 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22
Licence No and Date	0511003984/04/08/2021
Norms Committee Decision:	
Committee report awaited.	

Case No.	77 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021
Norms Committee Decision:	
: Committee report awaited	

Case No.	78 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and	0511004071/10/08/2021

Date	
Norms Committee Decision:	
: Case deferred for the comments of TE	

Case No.	79 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00158792AM22
RA File Number	07AA04020435 AM22
Licence No and Date	0711001686/10/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & TEC-3) dated 15.07.2023, as under:	
I. All insulating material with 5 % wastage is allowed. RA concerned may take suitable consequential action accordingly.	

Case No.	80 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22
Licence No and Date	0511004097/11/08/2021
Norms Committee Decision:	
Committee report awaited.	

Case No.	81 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004864AM24
RA File Number	03AA04062104 AM22

Licence No and Date	0311006151/13/08/2021
Norms Committee Decision:	
Committee report awaited.	

Case No.	82 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006067AM24
RA File Number	03AA04051215 AM22
Licence No and Date	0311006153/13/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	83 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22
Licence No and Date	0511004156/17/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	85 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00166642AM22
RA File Number	05AA04071487 AM22
Licence No and Date	0511004235/19/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	86 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00169781AM22
RA File Number	34AA04006705 AM22
Licence No and Date	3411001000/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	87 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and Date	3411001001/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22

Licence No and Date	0511004336/26/08/2021
Norms Committee Decision:	
Committee report awaited	

Case No.	89 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	LORBAX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007369AM24
RA File Number	05AA04072432 AM22
Licence No and Date	0511004377/27/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00174278AM22
RA File Number	03AA04068897 AM22
Licence No and Date	0311006584/31/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

VII. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	91 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007067AM24
RA File Number	07AA04025937 AM22
Licence No and Date	0711001837/03/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.11.2023 and a reminder has been sent on 15.11.2023, 15.12.2023, 30.12.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred	

Case No.	92 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00184785AM22
RA File Number	05AA04082160 AM22
Licence No and Date	0511004767/15/09/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00198462AM22

RA File Number	02AA04028119 AM22
Licence No and Date	0211001278/30/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	94 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00208729AM22
RA File Number	08AA04030892 AM22
Licence No and Date	0811002848/11/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.04.2023 and a reminder has been sent on 25.04.2023, 10.05.2023, 10.06.2023, 20.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC The case stands deferred.	

Case No.	95 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004855AM24
RA File Number	03AA040109387 AM22
Licence No and Date	0311007654/12/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	96 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007065AM24

RA File Number	07AA04037450 AM22
Licence No and Date	0711002216/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.08.2023, 19.10.2023, 03.11.2023, 18.11.2023, for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	97 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00229511AM22
RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021
Norms Committee Decision: Committee report awaited.	

Case No.	98 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00005247AM24
RA File Number	03AA04096740 AM22
Licence No and Date	0311009019/29/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007194AM24

RA File Number	03AA040124475 AM22
Licence No and Date	0311009157/03/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	100 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00002384AM23
RA File Number	03AX04000150 AM22
Licence No and Date	0311009606/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	101 / NC/2/MEET/Dec/202324/17																		
Case Status	Case Approved																		
Party Name	ELECTRO COPPER & ALLOYS MFG . CO																		
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024																		
HQ File Number	HQRNORM REVIW00007298AM24																		
RA File Number	02AX04000042 AM22																		
Licence No and Date	0211001720/28/12/2021																		
Norms Committee Decision:																			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 31.12.2023, as under:-																			
The following Quantity of items of import may be allowed against export:																			
<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY APPLIED</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>Copper Parts/equipments for submerged arc furnace: C. Lugs (Left): 218.00 nos.</td><td>4360.00 KGS</td><td>Electrolytic Copper Cakes</td><td>4578.00 KGS</td><td>1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.</td></tr><tr><td>2</td><td>Copper Parts/equipments for submerged arc furnace: C. Lugs (Right) : 218.00 nos.</td><td>4360.00 KGS</td><td>Electrolytic Copper Cakes</td><td>4578.00 KGS</td><td>1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.</td></tr></table>		SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED	1	Copper Parts/equipments for submerged arc furnace: C. Lugs (Left): 218.00 nos.	4360.00 KGS	Electrolytic Copper Cakes	4578.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.	2	Copper Parts/equipments for submerged arc furnace: C. Lugs (Right) : 218.00 nos.	4360.00 KGS	Electrolytic Copper Cakes	4578.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED														
1	Copper Parts/equipments for submerged arc furnace: C. Lugs (Left): 218.00 nos.	4360.00 KGS	Electrolytic Copper Cakes	4578.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.														
2	Copper Parts/equipments for submerged arc furnace: C. Lugs (Right) : 218.00 nos.	4360.00 KGS	Electrolytic Copper Cakes	4578.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.														

3	Copper Parts/equipments for submerged arc furnace: Copper Equalizer : 42.00 nos.	2772.00 KGS	Electrolytic Copper Cakes	2910.60 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Parts/equipments for submerged arc furnace: Clamping Plate : 450.00 nos.	1575.00 KGS	Electrolytic Copper Cakes	1653.75 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper Parts/equipments for submerged arc furnace: Bus Tubes- ID 40mm x OD 58mm : 1950.00 nos.	24375.00 KGS	Electrolytic Copper Cakes	25593.75 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6	Copper Parts/equipments for submerged arc furnace: Bus Tubes- ID 60mm x OD 72mm : 50.00 meters : 10.00 nos.	560.00 KGS	Electrolytic Copper Cakes	588.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7	Copper Parts/equipments for submerged arc furnace: Electrode flexible copper wire : 2700.00 meters : 540.00 nos.	12420.00 KGS	Electrolytic Copper Cakes	13041.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
8	Copper Parts/equipments for submerged arc furnace: Contact pad : 60.00 nos.	13000.00 KGS	Electrolytic Copper Cakes	13650.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
9	Copper Parts/equipments :Fusioned Copper flexible : 219.00 nos.	3700.00 KGS	Electrolytic Copper Cakes	3885.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.					

Case No.	102 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00332567AM22
RA File Number	08AX04000310 AM22
Licence No and Date	0811003883/27/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.04.2023 and a reminder has been sent on 25.04.2023, 10.05.2023, 10.06.2023, 20.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	103 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00338931AM22
RA File Number	31AX04000055 AM22
Licence No and Date	3111000939/01/02/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	104 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22

Licence No and Date	0511008501/02/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	105 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007343AM24
RA File Number	02AX04000123 AM22
Licence No and Date	0211001914/02/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 31.12.2023, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipments for submerged Arc Furnace : Copper Tube 58mm x 35mm - 1300Mtrs : 186.00 nos.(	19500.00 KGS	Electrolytic Copper Cakes	20475.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipments for submerged Arc Furnace : Copper Tube 70mm x 60mm - 30Mtrs : 5 nos.	300.00 KGS	Electrolytic Copper Cakes	315.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipments for submerged Arc Furnace : Copper Flexibles 1200 x 157.5 x 18mm -144 nos.	3800.00 KGS	Electrolytic Copper Cakes	3990.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipments for submerged Arc Furnace : Copper Flexibles Rope 511 Sq.mm. -2100Mtrs : 420.00 nos.	9660.00 KGS	Electrolytic Copper Cakes	10143.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper Equipments for submerged Arc Furnace : Copper Lugs - 288 Nos	5600.00 KGS	Electrolytic Copper Cakes	5880.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

6	Copper Equipments for submerged Arc Furnace : Copper Equalizer Plates -24 Nos.	1184.00 KGS	Electrolytic Copper Cakes	1243.20 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7	Copper Equipments for submerged Arc Furnace : Copper Equalizer Clamping Plates -288 Nos.	1408.00 KGS	Electrolytic Copper Cakes	1478.40 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
8	Copper Equipments for submerged Arc Furnace : Copper Contact Clamp -36nos.	11200.00 KGS	Electrolytic Copper Cakes	11760.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	106 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
: Case deferred for the comments of TE	

Case No.	107 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00347588AM22
RA File Number	34AX04000231 AM22
Licence No and Date	3411001780/08/02/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	108 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00357467AM22
RA File Number	05AX04000979 AM22
Licence No and Date	0511009133/16/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004859AM24
RA File Number	03AX04001297 AM22
Licence No and Date	0311011560/18/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	110 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision:	
Sh. K.C.Gupta, Head indirect taxation from M/s Jindal Saw Limited appeared before the Norms Committee for personal hearing on meeting dated 03.01.2023 and explained their case in detail. The committee considered the case as per the agenda and decided to refer the case to the concerned TE. The case stands deferred.	

Case No.	111 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00005132AM24
RA File Number	03AX04001458 AM22
Licence No and Date	0311011979/28/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	112 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00382155AM22
RA File Number	56AX04000104 AM22
Licence No and Date	5611000837/10/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	113 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22

Licence No and Date	0311013536/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	115 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007063AM24
RA File Number	07AX04000564 AM22
Licence No and Date	0711003574/01/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Weight of Export Product. II. Calculations of quantity of import item no.1	
The case stands deferred	

Case No.	116 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000069AM23
RA File Number	07AX04000608 AM22
Licence No and Date	0711003608/05/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	117 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	GARG ASSOCIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000218AM23
RA File Number	05AX04001415 AM22

Licence No and Date	0511011863/13/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.08.2023, 30.10.2023 and a reminder has been sent on 22.08.2023, 14.11.2023, 29.11.2023, for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	118 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000221AM23
RA File Number	34AX04000039 AM23
Licence No and Date	3411002122/13/04/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	119 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 and a reminder has been sent on 14.11.2023, 29.11.2023, 20.12,2023, 04.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	120 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000420AM23
RA File Number	34AX04000067 AM23
Licence No and Date	3411002166/26/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	121 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00000164AM24
RA File Number	03AX04000379 AM23
Licence No and Date	0311014278/29/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	122 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007246AM24
RA File Number	03AX04002109 AM22
Licence No and Date	0311014284/29/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product.	

- V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VII. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	123 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000602AM23
RA File Number	52AX04000015 AM23
Licence No and Date	5211002437/05/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Application on ANF 4A is required.	
The case stands deferred.	

Case No.	124 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm's reply is not according to the DI issued to them. Therefore, the committee decided to call the firm for Personal Hearing in the forthcoming meeting.	

The case stands deferred.

Case No.	125 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001611AM24
RA File Number	07AX04000061 AM23
Licence No and Date	0711003992/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing in the forthcoming meeting. The case stands deferred.	

Case No.	126 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001621AM24
RA File Number	07AX04000070 AM23
Licence No and Date	0711003994/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing in the forthcoming meeting. The case stands deferred.	

Case No.	127 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001622AM24
RA File Number	07AX04000066 AM23
Licence No and Date	0711003999/18/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to call the firm for **personal hearing** in the forthcoming meeting.

The case stands deferred

Case No.	128 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001623AM24
RA File Number	07AX04000060 AM23
Licence No and Date	0711003995/18/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the firm for personal hearing in the forthcoming meeting.	
The case stands deferred	

Case No.	129 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001624AM24
RA File Number	07AX04000063 AM23
Licence No and Date	0711003996/18/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the firm for personal hearing in the forthcoming meeting.	
The case stands deferred.	

Case No.	130 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001625AM24
RA File Number	07AX04000058 AM23
Licence No and Date	0711003997/18/05/2022

Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing in the forthcoming meeting. The case stands deferred.

Case No.	131 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001626AM24
RA File Number	07AX04000065 AM23
Licence No and Date	0711004001/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing in the forthcoming meeting. The case stands deferred	

Case No.	132 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00001627AM24
RA File Number	07AX04000067 AM23
Licence No and Date	0711004002/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing in the forthcoming meeting. The case stands deferred.	

Case No.	133 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000892AM23
RA File Number	09AX04000106 AM23
Licence No and	0911003031/20/05/2022

Date	
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	134 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000974AM23
RA File Number	08AX04000076 AM23
Licence No and Date	0811004998/24/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	135 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007000AM24
RA File Number	05AX04000547 AM23
Licence No and Date	0511012772/24/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	136 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	137 / NC/2/MEET/Dec/202324/17
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Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001140AM23
RA File Number	07AX04000223 AM23
Licence No and Date	0711004154/01/06/2022
Norms Committee Decision:	
1. Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm's reply is not according to the DI issued to them. Therefore, the committee decided to call the firm for Personal Hearing in the forthcoming meeting.	
The case stands deferred.	

Case No.	139 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001153AM23
RA File Number	13AX04000059 AM23
Licence No and Date	1311001249/02/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00001177AM23
RA File Number	03AX04000935 AM23
Licence No and Date	0311015232/03/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm's reply is not according to the DI issued to them. Therefore, the committee decided to call the firm for Personal Hearing in the forthcoming meeting. The case stands deferred.	

Case No.	141 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001375AM23
RA File Number	05AX04000686 AM23
Licence No and Date	0511013198/14/06/2022
Norms Committee Decision:	
Committee report awaited	

Case No.	142 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004378AM23
RA File Number	03AX04001066 AM23
Licence No and Date	0311015507/15/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	143 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00005156AM24
RA File Number	05AX04000942 AM23

Licence No and Date	0511013511/30/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/32/2023-TSW dated 27.12.2023, as under: I. Import item at SI No.1 & 2 shall be of relevant grade and size as contained / utilized in the export items. II. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 112 MT as 1.47 Kgs/Kg content in the export item at Sl. No. 1. III. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 635 MT as 1.47 Kgs/Kg content in the export item at Sl. No. 2. RA concerned may take suitable consequential action accordingly.	

Case No.	144 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00004485AM23
RA File Number	03AX04002021 AM23
Licence No and Date	0311016357/15/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SHARPWIRE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002151AM23
RA File Number	04AX04000364 AM23
Licence No and Date	0411003670/19/07/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	146 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00002200AM23
RA File Number	52AX04001584 AM23
Licence No and Date	5211002874/22/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002595AM23
RA File Number	52AX04001602 AM23
Licence No and Date	5211003016/11/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006609AM24
RA File Number	05AX04001263 AM23
Licence No and Date	0511014296/16/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	150 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	151 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002736AM23
RA File Number	07AX04000718 AM23
Licence No and Date	0711005077/23/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002740AM23
RA File Number	07AX04000721 AM23
Licence No and Date	0711005080/23/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	156 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002852AM23
RA File Number	52AX04001622 AM23
Licence No and Date	5211003136/30/08/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 01.01.2024, as under:

Export Product - Add weight 22.3.kg./unit.

Import 1: Net+1% **wastage** or as applied whichever is lower.

2: **38925** sets consisting 2 long & 2 short arms each as per GN4.

3 to 5: Net+ **0.5%** wastage or as applied whichever is lower

6, 7, 9 & 10: As applied Value restricted up to **2% of fob value**

8: **38925 nos, as per GN4**

Note:

- I. Export Product will contain 66 imported cells per module.
- II. Specification of imported cells will be the same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	157 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002874AM23
RA File Number	03AX04002834 AM23
Licence No and Date	0311017589/01/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under:

- I. Quantity of export items at **SI No.1** may also be specified as **3077 Nos.** In addition to its weight.
- II. Import item at **SI No.1** shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as **61.343 MT** as **1.60 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly

Case No.	158 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23

Licence No and Date	5211003154/01/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	159 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006794AM24
RA File Number	05AX04001572 AM23
Licence No and Date	0511014610/02/09/2022
Norms Committee Decision:	
1. Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007370AM24
RA File Number	31AX04000174 AM23
Licence No and Date	3111001693/13/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

VII. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	161 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00005155AM24
RA File Number	03AX04003128 AM23
Licence No and Date	0311017948/16/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the firm for Personal Hearing with sample of Export and Import, in the forthcoming meeting.	
The case stands deferred	

Case No.	162 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00003207AM23
RA File Number	07AX04000882 AM23
Licence No and Date	0711005276/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00003378AM23
RA File Number	08AX04000829 AM23
Licence No and Date	0811006107/26/09/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.04.2023 and a reminder has been sent on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 15.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred

Case No.	164 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00003387AM23
RA File Number	07AX04000943 AM23
Licence No and Date	0711005322/26/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	165 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00003388AM23
RA File Number	07AX04000939 AM23
Licence No and Date	0711005323/26/09/2022
Norms Committee Decision:	
1. Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00003407AM23
RA File Number	07AX04000938 AM23
Licence No and Date	0711005335/27/09/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 and a reminder has been sent on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	167 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00003408AM23
RA File Number	07AX04000937 AM23
Licence No and Date	0711005336/27/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00003682AM23
RA File Number	05AX04001918 AM23
Licence No and Date	0511015290/13/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 and a reminder has been sent on 15.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.	
The case stands deferred.	

Case No.	169 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00003992AM23
RA File Number	05AX04002159 AM23
Licence No and Date	0511015550/01/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/32/2023-TSW dated 27.12.2023, as under:- Import items at SI No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as applied for i.e. 200 MT as 1.47 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	170 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004095AM23
RA File Number	03AX04003891 AM23
Licence No and Date	0311019041/07/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under: I. Quantity of export items at SI No.1 & 2 may also be specified as 4602 Nos and 6590 Nos. respectively in addition to their weights. II. Import items at SI No.1 & 2 shall be of relevant grade and size as contained / utilized in the export items. III. Quantity of import items at SI No.1 may be allowed as 47.198 MT as 1.60 Kgs/Kg content in the export item at SI No.1. IV. Quantity of import items at SI No.2 may be allowed as 99.114 MT as 1.60 Kgs/Kg content in the export item at SI No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	171 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

HQ File Number	HQRNORM APPLY 00004261AM23
RA File Number	03AX04004001 AM23
Licence No and Date	0311019125/10/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VII. Sheet layout diagram of the material indicating the wastage during blanking. VIII. Weights of PUP joints covered in the advance authorization along with their blank weights. The case stands deferred.	

Case No.	172 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004281AM23
RA File Number	05AX04002280 AM23
Licence No and Date	0511015747/11/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/32/2023-TSW dated 27.12.2023, as under: I. Import item at SI No.1 & 2 shall be of relevant grade and size as contained/utilized in the export items. II. Quantity of import items at Sl. No.1 may be allowed as applied for i.e. 530 MT as 1.47 Kgs/Kg	

content in the export item at **Sl. No.1.**
 III. Quantity of import items at **Sl. No.2** may be allowed as applied for i.e. **50 MT as 1.47 Kgs/Kg**
 content in the export item at **Sl. No. 2.**

RA concerned may take suitable consequential action accordingly

Case No.	173 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004374AM23
RA File Number	31AX04000232 AM23
Licence No and Date	3111001813/15/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SR.NO.	EXPORT ITEM	QUANTITY	ITEM OF IMPORTS	QUANTITY
1	COUPLING 7" BTC, P-110 OD 200.03 x ID 169.98 x Length 254.50. QTY: 24465.00 KGS	1750 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 200.03 x 18.80 MM THK GRADE P-110. QTY 39638.00 KGS	36602.09 KGS INCLUSIVE OF 49.61% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
2	COUPLING 7" LTC, P-110 OD 200.03 x ID 167.50 x Length 229.10 QTY: 6960.00 KGS	500 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 200.03 x 18.80 MM THK GRADE P-110. QTY 10259.00 KGS	9599.20 KGS INCLUSIVE OF 37.92% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
3	COUPLING 7" BTC K-55 OD 200.03 x ID 169.98x Length 254.50 QTY: 8248.20 KGS	590 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 200.03 x 18.80 MM THK GRADE K-55 QTY 13364.68 KGS	12340.70 KGS INCLUSIVE OF 49.61% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.

4	COUPLING 7" LTC, K-55 OD 200.03 x ID 167.50 x Length 229.10. QTY: 14616.00 KGS	1050 NOS	CARBON, STEEL SEAMLESS PIPES AS PER API 5CT OD 200.03 x 18.80 MM THK GRADE K-55 QTY 21543.00 KGS	20157.60 KGS INCLUSIVE OF 37.91% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
5	COUPLING 7-5/8" BTC P-110 OD 215.90 x ID 185.55 x Length 264.00. QTY: 31640.00 KGS	2000 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 215.90 x 18.80 MM THK GRADE P-110 QTY 51010.00 KGS	47136.00 KGS INCLUSIVE OF 48.97% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
6	COUPLING 7-5/8" LTC P-110 OD 215.90 x ID 183.09 x Length 235.50. QTY: 1312.92 KGS	84 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 215.90 x 18.80 MM THK GRADE P-110 QTY 1923.51 KGS	1801.39 KGS INCLUSIVE OF 37.20% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
7	COUPLING 9-5/8" LTC K-55 OD 269.90 x ID 236.14 x Length 270.40 QTY: 102448.50 KGS	4800 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 269.88 x 20.50 MM, THK GRADE K-55 QTY 160755.00 KGS	149093.70 KGS INCLUSIVE OF 45.53% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
8	COUPLING 9-5/8" BTC K-55 OD 269.90 x ID 232.82 x Length 267.20 QTY: 122160.00 KGS	4435 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 269.88 x 20.50 MM THK GRADE K-55 QTY 172046.40 KGS	162069.12 KGS INCLUSIVE OF 32.67% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
9	COUPLING 9-5/8"BTC L-80 OD 269.90 x ID 236.14x Length 270.40 QTY: 36960.00 KGS	1600 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 269.88 x 20.50 MM THK GRADE L-80 QTY 57995.20 KGS	53788.16 KGS INCLUSIVE OF 45.53% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
10	COUPLING 9-5/8"LTC L-80 OD 269.90 x ID 232.82x Length 267.20.	110 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 269.88 x 20.50	3714.08 KGS INCLUSIVE OF 32.67 % WASTAGE ON THE NET WEIGHT OF THE

		QTY: 2799.50 KGS		MM THK GRADE L-80 QTY 3942.73 KGS	EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.
11	COUPLING 9-5/8" BTC L-80, OD 269.90 x ID 236.14 x Length 270.40. QTY: 36960.00 KGS	1600 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 269.88 x 20.50 MM THK GRADE P-110 QTY 57995.20 KGS	53778.16 KGS INCLUSIVE OF 45.53% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.	
12	COUPLING 9-5/8" LTC P-110 OD 269.90 x ID 232.82 x Length 267.20 QTY: 2799.50 KGS	110 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 269.88 x 20.50 MM THK GRADE P-110 QTY 3942.73KGS	3714.08 KGS INCLUSIVE OF 32.67% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.	
13	COUPLING 13-3/8" BTC K-55 OD 365.12 x ID 331.40 x Length 270.38. QTY: 95659.47 KGS	3011 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 365.12 x 20.50 MM THK GRADE K-55 QTY 150808.95 KGS	139779.05 KGS INCLUSIVE OF 46.12% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.	
14	COUPLING 13-3/8" STC K-55 OD 365.12 x ID 330.14 x Length 203.70. QTY: 2745.36 KGS	108 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 365.12 x 20.50 MM THK GRADE K-55 QTY 4154.22 KGS	3872.45 KGS INCLUSIVE OF 41.05% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.	
15	COUPLING 13-3/8" BTC K-55 OD 365.12 x ID 331.40 x Length 270.38. QTY: 95659.47 KGS	3011 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 365.12 x 20.50 MM THK GRADE K-55 QTY 150808.95 KGS	139779.05 KGS INCLUSIVE OF 46.12% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.	
16	COUPLING 13-3/8" STC K-55 OD 365.12 x ID 330.14 x Length 203.70	108 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 365.12 x 20.50 MM THK GRADE K-55	3872.45 KGS INCLUSIVE OF 41.05% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.	

		QTY: 2745.36 KGS		QTY 4154.00 KGS	
17	COUPLING 13-3/8" BTC L-80 OD 365.12 x ID 331.40 x Length 270.38 QTY: 15853.23 KGS	499 NOS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 365.12 x 20.50 MM THK GRADE L-80 QTY 24992.91 KGS	23164.97 KGS INCLUSIVE OF 46.12% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY ON SCRAP.	

Note: The grade of imported steel pipe should be matched with the grade of couplings going to be exported.

RA concerned may take suitable consequential action accordingly.

Case No.	174 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004403AM23
RA File Number	03AX04004160 AM23
Licence No and Date	0311019271/16/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	175 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004422AM23
RA File Number	52AX04001690 AM23
Licence No and Date	5211003593/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004423AM23
RA File Number	52AX04001687 AM23
Licence No and Date	5211003595/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004425AM23
RA File Number	52AX04001688 AM23
Licence No and Date	5211003596/17/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 and a reminder has been sent on 14.11.2023, 29.11.2023, 19.12.2023, 03.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	178 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004464AM23
RA File Number	34AX04000726 AM23
Licence No and Date	3411003018/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	179 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004465AM23
RA File Number	34AX04000724 AM23
Licence No and Date	3411003019/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	180 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	181 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004488AM23
RA File Number	03AX04004199 AM23
Licence No and Date	0311019368/20/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm's reply is not according to the DI issued to them. Therefore, the committee decided to call the firm for Personal Hearing in the forthcoming meeting. The case stands deferred	

Case No.	182 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004489AM23

RA File Number	03AX04004168 AM23
Licence No and Date	0311019369/20/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm's reply is not according to the DI issued to them. Therefore, the committee decided to call the firm for Personal Hearing in the forthcoming meeting. The case stands deferred.	

Case No.	183 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004501AM23
RA File Number	03AX04004155 AM23
Licence No and Date	0311019386/21/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004541AM23
RA File Number	08AX04001372 AM23
Licence No and Date	0811006522/22/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004562AM23
RA File Number	03AX04004176 AM23
Licence No and Date	0311019472/24/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm's reply is not according to the DI issued to them. Therefore, the committee decided to **call the firm for Personal Hearing** in the forthcoming meeting.

The case stands deferred.

Case No.	186 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004585AM23
RA File Number	08AX04001430 AM23
Licence No and Date	0811006533/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004586AM23
RA File Number	08AX04001422 AM23
Licence No and Date	0811006534/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	189 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004607AM23
RA File Number	31AX04000243 AM23
Licence No and Date	3111001843/25/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (TEC-3) dated 01.01.2024, as under: I. Import: 960 MT with nil wastage as applied. Note: Grade & diameter of the item of import will be the same as used in the Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	190 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004744AM23
RA File Number	34AX04000785 AM23
Licence No and Date	3411003062/01/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.06.2023 and a reminder has been sent on 26.06.2023, 09.08.2023, 26.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	191 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SHARDA MOTOR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007417AM24

RA File Number	NA
Licence No and Date	0511016113/01/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	192 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	193 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004963AM23
RA File Number	04AX04000823 AM23
Licence No and Date	0411004601/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	194 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00005794AM23
RA File Number	05AX04003051 AM23
Licence No and Date	0511016903/18/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the	

applicant on 05.04.2023 and a reminder has been sent on 20.04.2023, 05.05.2023, 20.05.2023, 04.06.2023, 19.06.2023, 04.07.2023, 30.10.2023, 19.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred

Case No.	195 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006616AM24
RA File Number	05AX04002912 AM23
Licence No and Date	0511017157/03/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006619AM24
RA File Number	05AX04003244 AM23
Licence No and Date	0511017327/14/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	197 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006460AM23
RA File Number	07AX04001709 AM23
Licence No and Date	0711006489/20/02/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the firm has put up most of import items are in brand name with generic name of import item and wastage justification. Therefore, the committee decided to **call the firm for Personal Hearing** in the forthcoming meeting.

The case stands deferred.

Case No.	198 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006462AM23
RA File Number	07AX04001708 AM23
Licence No and Date	0711006496/20/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has put up most of import items are in brand name with generic name of import item and wastage justification. Therefore, the committee decided to call the firm for Personal Hearing in the forthcoming meeting.	
The case stands deferred	

Case No.	199 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006682AM23
RA File Number	03AX04005760 AM23
Licence No and Date	0311021814/01/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm's reply is not according to the DI issued to them. Therefore, the committee decided to **call the firm for Personal Hearing** in the forthcoming meeting.

The case stands deferred

Case No.	201 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006683AM23
RA File Number	03AX04005759 AM23
Licence No and Date	0311021815/01/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm's reply is not according to the DI issued to them. Therefore, the committee decided to **call the firm for Personal Hearing** in the forthcoming meeting.

The case stands deferred.

Case No.	202 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006719AM23
RA File Number	52AX04001790 AM23
Licence No and Date	5211004299/03/03/2023

Norms Committee Decision:

1. Case deferred for the comments of TE.

Case No.	203 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006732AM23
RA File Number	02AX04000667 AM23
Licence No and	0211003958/03/03/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2023 and a reminder has been sent on 27.05.2023, 25.08.2023, 19.12.2023, 03.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	204 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006746AM23
RA File Number	13AX04000328 AM23
Licence No and Date	1311001781/03/03/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	205 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	EURO PANEL PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006753AM23
RA File Number	03AX04005820 AM23
Licence No and Date	0311021897/04/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/59/2023-TSW dated 07.12.2023, as under: I. Import item (Color coated Aluminum Coil) shall be of relevant thickness as contained in the export item. II. Export item to contain "75000 Kgs. of Color coated Aluminum Coil and its quantity may be allowed as 77250 Kgs. as 1.03 Kgs/Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	206 / NC/2/MEET/Dec/202324/17
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Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006081AM24
RA File Number	02AX04000687 AM23
Licence No and Date	0211004051/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007244AM23
RA File Number	05AX04003524 AM23
Licence No and Date	0511018011/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NAVEEN JAIN METAL UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007292AM23
RA File Number	05AX04003643 AM23
Licence No and Date	0511018081/29/03/2023
Norms Committee Decision:	
1. Case deferred for the comments of TE.	

Case No.	209 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000049AM24
RA File Number	05AX04000036 AM24
Licence No and	0511018170/06/04/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	210 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	POLYNOVA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000099AM24
RA File Number	03AX04006377 AM23
Licence No and Date	0311022719/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	211 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	212 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000155AM24
RA File Number	52AX04000004 AM24
Licence No and Date	5211004558/12/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Application on ANF 4A	

II. Specific item of import including size at Sl.no.1 of import.

The case stands deferred

Case No.	213 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000157AM24
RA File Number	03AX04006304 AM23
Licence No and Date	0311022785/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000176AM24
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	215 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000178AM24
RA File Number	13AX04000006 AM24
Licence No and Date	1311001886/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	216 / NC/2/MEET/Dec/202324/17
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Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000185AM24
RA File Number	02AX04000025 AM24
Licence No and Date	0211004219/13/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.06.2023 and a reminder has been sent on 25.06.2023, 10.07.2023, 16.08.2023, 31.08.2023, 19.12.2023, 03.01.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred	

Case No.	217 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000225AM24
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	218 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	219 / NC/2/MEET/Dec/202324/17
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Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000295AM24
RA File Number	02AX04000033 AM24
Licence No and Date	0211004243/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	220 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00000336AM24
RA File Number	05AX04000160 AM24
Licence No and Date	0511018460/21/04/2023
Norms Committee Decision:	
Sh. K.C.Gupta, Head indirect taxation from M/s Jindal Saw Limited appeared before the Norms Committee for personal hearing on meeting dated 03.01.2023 and explained their case in detail. The committee considered the case as per the agenda and decided to refer the case to the concerned TE.	
The case stands deferred.	

Case No.	221 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001287AM24
RA File Number	56AX04000174 AM24
Licence No and Date	5611001939/05/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	222 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

and Date	
HQ File Number	HQRNORM APPLY 00001311AM24
RA File Number	05AX04000593 AM24
Licence No and Date	0511019192/05/06/2023
Norms Committee Decision: Sh. K.C.Gupta, Head indirect taxation from M/s Jindal Saw Limited appeared before the Norms Committee for personal hearing on meeting dated 03.01.2023 and explained their case in detail. The committee considered the case as per the agenda and decided to refer the case to the concerned TE. The case stands deferred	

Case No.	223 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001332AM24
RA File Number	06AX04000079 AM24
Licence No and Date	0611002063/06/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	224 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VRUNDA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001342AM24
RA File Number	03AX04000233 AM24
Licence No and Date	0311024279/06/06/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	225 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001391AM24
RA File Number	08AX04002083 AM23

Licence No and Date	0811008341/08/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.10.2023 and a reminder has been sent on 11.11.2023, 26.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	226 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision: 1. Case deferred for the comments of TE.	

Case No.	227 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001480AM24
RA File Number	05AX04000364 AM24
Licence No and Date	0511019285/12/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	228 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001533AM24
RA File Number	05AX04000731 AM24
Licence No and Date	0511019314/13/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	229 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001559AM24
RA File Number	03AX04000163 AM24
Licence No and Date	0311024505/13/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	230 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001566AM24
RA File Number	03AX04000136 AM24
Licence No and Date	0311024510/13/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	231 / NC/2/MEET/Dec/202324/17
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Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00006752AM24
RA File Number	05AX04000530 AM24
Licence No and Date	0511019326/13/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 03.10.2023 and as per committee report dated 30.05.2023, as under: I. Quantity of import items at Sl. No. 1 (Copper Scrap covered under ISRI Code) may be allowed as 183744.3 Kgs. as 1.1351 Kgs. /Kg. content in the export item. II. Quantity of import items at Sl. No. 2 (Nickel Cathodes) may be allowed as 35565.6 Kgs. as 1.1381 Kgs./Kg. content in the export item. III. Quantity of import items at Sl. No. 3 (Zinc Ingots) may be allowed as 64223.2 Kgs. as 1.1292 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	232 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001602AM24
RA File Number	07AX04000353 AM24
Licence No and Date	0711008255/14/06/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	233 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	INTEGRATED BATTERIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001607AM24
RA File Number	05AX04000742 AM24
Licence No and Date	0511019347/14/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	234 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001655AM24
RA File Number	03AX04001223 AM24
Licence No and Date	0311024590/15/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 02.01.2024, as under: I. Quantity of export item at SI No.1 may also be specified as 1984 Nos. in addition to its weight. II. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 39.553 MT as 1.60 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	235 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001660AM24
RA File Number	13AX04000059 AM24
Licence No and Date	1311001996/15/06/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	236 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001665AM24
RA File Number	04AX04000250 AM24
Licence No and Date	0411005554/15/06/2023

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	237 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001717AM24
RA File Number	03AX04000398 AM24
Licence No and Date	0311024635/16/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 23.10.2023, as under:	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	238 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001719AM24
RA File Number	02AX04000153 AM24
Licence No and Date	0211004600/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	239 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.10.2023 and a reminder has been sent on 11.11.2023, 26.11.2023, 21.12.2023, 05.01.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	240 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001880AM24
RA File Number	03AX04001145 AM24
Licence No and Date	0311024664/19/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	241 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	FUJIYAMA POWER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001963AM24
RA File Number	05AX04000710 AM24
Licence No and Date	0511019431/20/06/2023
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application 4E is required. The case stands deferred	

Case No.	242 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00001967AM24

RA File Number	07AX04000368 AM24
Licence No and Date	0711008329/20/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	243 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00002905AM24
RA File Number	02AX04000143 AM24
Licence No and Date	0211004668/28/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipments for submerged Arc Furnace: Bustubes 58 OD X 35 ID - 1500 Mtrs - 300 Nos (Copper Equipments for submerged Arc Furnace: Bustubes 58 OD X 35 ID - 1500 Mtrs - 300 Nos and Bustubes 70 OD X 60 ID - 36 Mtrs - 8 Nos)	25700.0 KGS	Electrolytic Copper Cakes	26985.0 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	: Copper Equipments for submerged Arc Furnace: Copper Busbar - 36 Nos (Copper Equipments for submerged Arc Furnace: Copper Busbar - 36 Nos)	3660.0 KGS	Electrolytic Copper Cakes	3843.0 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipments for submerged Arc Furnace: Transformer	4620.0 KGS	Electrolytic Copper Cakes	4851.0 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT

		Flexibles - 144 Nos (Copper Equipments for submerged Arc Furnace: Transformer Flexibles - 144 Nos)				PRODUCT.
	4	Copper Equipments for submerged Arc Furnace: Conductor - 2100 Mtrs - 420 Nos (Copper Equipments for submerged Arc Furnace: Conductor - 2100 Mtrs - 420 Nos)	9600.00 KGS	Electrolytic Copper Cakes	10080.0 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
	5	Copper Equipments for submerged Arc Furnace: Cable Lugs - 288 Nos (Copper Equipments for submerged Arc Furnace: Cable Lugs - 288 Nos)	5200.00 KGS	Electrolytic Copper Cakes	5460.0 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
	6	Copper Equipments for submerged Arc Furnace: Equalizer Plates - 24 Nos (Copper Equipments for submerged Arc Furnace: Equalizer Plates - 24 Nos)	1204.00 KGS	Electrolytic Copper Cakes	1265.04 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
	7	Copper Equipments for submerged Arc Furnace: Equalizer with Clamping Plates - 288 Nos (Copper Equipments for submerged Arc Furnace: Equalizer with Clamping Plates - 288 Nos)	1462.00 KGS	Electrolytic Copper Cakes	1535.1 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
	8	Copper Equipments for submerged Arc	11200.00 KGS	Electrolytic Copper Cakes	11760.21 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF

		Furnace: Copper Contact Shoe - 40 Nos (Copper Equipments for submerged Arc Furnace: Copper Contact Shoe - 40 Nos)				THE EXPORT PRODUCT.	
RA concerned may take suitable consequential action accordingly.							

Case No.	244 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	245 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00003744AM24
RA File Number	07AX04000471 AM24
Licence No and Date	0711008437/03/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 03.01.2024, as under:	
ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 31 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,418 KG 1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4 1to 19,38,39,62 to 76	

2. IMPORT OF **ITEM NO 77 IS CONSUMABLES** QTY MAY BE ALLOWED AS **APPLIED FOR WITH VALUE UP TO 0.05 % OF FOB VALUE**

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS **APPLIED FOR**

RA concerned may take suitable consequential action accordingly.

Case No.	246 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00003749AM24
RA File Number	07AX04000458 AM24
Licence No and Date	0711008439/03/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	247 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00003752AM24
RA File Number	07AX04000456 AM24
Licence No and Date	0711008441/03/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	248 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00003960AM24
RA File Number	02AX04000192 AM24
Licence No and Date	0211004690/04/07/2023
Norms Committee Decision:	

: Case deferred for the comments of TE

Case No.	249 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004083AM24
RA File Number	03AX04001463 AM24
Licence No and Date	0311025133/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	250 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004126AM24
RA File Number	07AX04000441 AM24
Licence No and Date	0711008466/05/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/88/2020-TSW dated 22.12.2023, as under: I. Quantity of import items at Sl.No.1 (Aluminum Ingots) may be allowed as applied for i.e., 67872 Kgs as 1.01Kgs/Kg content in the export item. II. Quantity of import items at Sl.No.2 (Mica Tape) & 3(Glass Fiber Tape) may be allowed as applied for i.e. 48358.8 Sq.meters&5090.4 Sq. meters respectively as 1.01 Sq. meters/ Sq. meter content in the export item. III. Quantity of import item at Sl. No. 4 (Insulating Enamel Varnish) may be allowed up to 2% of FOB value. RA concerned may take suitable consequential action accordingly.	

Case No.	251 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004156AM24

RA File Number	03AX04001419 AM24
Licence No and Date	0311025148/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	252 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004170AM24
RA File Number	02AX04000186 AM24
Licence No and Date	0211004701/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	253 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004171AM24
RA File Number	02AX04000194 AM24
Licence No and Date	0211004702/05/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/38/2023-TSW dated 22.12.2023, as under: I. Quantity of import item carbon steel seamless mother pipes (Hot Finished) at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take	

suitable consequential action accordingly.

RA concerned may take suitable consequential action accordingly.

Case No.	254 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004196AM24
RA File Number	05AX04000944 AM24
Licence No and Date	0511019651/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	255 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004224AM24
RA File Number	07AX04000496 AM24
Licence No and Date	0711008473/06/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 03.01.2024, as under:	
I. LAMINATIONS: As applied for by the party with Nil Wastage. II. SS COIL FORMER: Net-to-Net basis with accountability clause III. SHROUD: Net-to-Net basis with accountability clause IV. Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	256 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

HQ File Number	HQRNORM APPLY 00004225AM24
RA File Number	03AX04001487 AM24
Licence No and Date	0311025175/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	257 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004238AM24
RA File Number	03AX04001485 AM24
Licence No and Date	0311025187/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	258 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004241AM24
RA File Number	06AX04000095 AM24
Licence No and Date	0611002109/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	259 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	260 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004256AM24
RA File Number	08AX04000429 AM24
Licence No and Date	0811008666/06/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/2/2023-TSW dated 07.12.2023, as under:

- I. Quantity of import item Seamless Stainless Steel Tubes/Pipes (Hot Finished) at **SI.No.1** maybe allowed as **1.10 kg/kg**. Content in export item.

Note: The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.

RA concerned may take suitable consequential action accordingly.

Case No.	261 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004265AM24
RA File Number	07AX04000470 AM24
Licence No and Date	0711008476/07/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 03.01.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WOEG-30 NOS

IN THE **DESCRIPTION OF EXPORT** FOLLOWING SHOULD BE ADDED

WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,418 KG

I. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4.

1to 19,38,39,62 to 76

II. Import of ITEM NO. 77 are consumables qty may be allowed as applied for with value up to 0.05% of FOB VALUE.

III. Rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	262 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004270AM24
RA File Number	07AX04000505 AM24
Licence No and Date	0711008482/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	263 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004278AM24
RA File Number	52AX04000095 AM24
Licence No and Date	5211005129/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	264 / NC/2/MEET/Dec/202324/17
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Case Status	Case Approved
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004281AM24
RA File Number	07AX04000497 AM24
Licence No and Date	0711008487/07/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 03.01.2024, as under: I. LAMINATIONS: As applied for by the party with Nil Wastage. II. SS COIL FORMER: Net-to-Net basis with accountability clause III. SHROUD: Net-to-Net basis with accountability clause Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	265 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004303AM24
RA File Number	07AX04000529 AM24
Licence No and Date	0711008495/10/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 15.07.2023, as under: Export Product: Add 545 WP +/- 10% Import: 1: Add type 7.33 - 7.66 Wp": Net content in Export Product + 1% wastage. 2: Aluminum frame cut length NET to NET as per GN4. 3:6 to 8: As applied Value restricted to 2% of FOB value 4: Toughened glass 2.579 sq. Mtr/each: 3731 nos as applied 5: 3720 nos as per GN4. Note: Export Product will contain 72 imported cells per module Specification of imported cells will	

be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	266 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004304AM24
RA File Number	07AX04000519 AM24
Licence No and Date	0711008496/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 15.07.2023, as under:

Export Product: Add **545 WP +/- 10%**

Import: 1: Add type **7.33 - 7.66 Wp"**: Net content in Export Product + **1% wastage**.

2: Aluminum frame cut length **NET to NET as per GN4**.

3:6 to 8: As applied Value restricted to **2% of FOB value**

4: Toughened glass 2.579 sq. Mtr/each: **3731 nos** as applied

5: 3720 nos as per GN4.

Note: Export Product will contain 72 imported cells per module Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	267 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004305AM24
RA File Number	07AX04000522 AM24
Licence No and Date	0711008497/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 15.07.2023, as under:

Export Product: Add 545 WP +/- 10%

Import: 1: Add type 7.33 - 7.66 Wp": Net content in Export Product + 1% wastage.

2: Aluminum frame cut length **NET to NET as per GN4.**

3:6 to 8: As applied Value restricted to **2% of FOB value**

4: Toughened glass 2.579 sq. Mtr/each: **3731 nos** as applied

5: 3720 nos as per GN4.

Note: Export Product will contain 72 imported cells per module Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	268 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004306AM24
RA File Number	07AX04000521 AM24
Licence No and Date	0711008498/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 15.07.2023, as under:

Export Product: Add 545 WP +/- 10%

Import: 1: Add type 7.33 - 7.66 Wp": Net content in Export Product + 1% wastage.

2: Aluminum frame cut length **NET to NET as per GN4.**

3:6 to 8: As applied Value restricted to **2% of FOB value**

4: Toughened glass 2.579 sq. Mtr/each: **3731 nos** as applied

5: 3720 nos as per GN4.

Note: Export Product will contain 72 imported cells per module Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	269 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004307AM24
RA File Number	07AX04000536 AM24
Licence No and Date	0711008499/10/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 15.07.2023, as under: Export Product: Add 545 WP +/- 10% Import: 1: Add type 7.33 - 7.66 Wp": Net content in Export Product + 1% wastage. 2: Aluminum frame cut length NET to NET as per GN4. 3:6 to 8: As applied Value restricted to 2% of FOB value 4: Toughened glass 2.579 sq. Mtr/each: 3731 nos as applied 5: 3720 nos as per GN4. Note: Export Product will contain 72 imported cells per module Specification of imported cells will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	270 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00004739AM24
RA File Number	02AX04000258 AM24
Licence No and Date	0211004858/31/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.01.2024, as under: The following Quantity of items of import may be allowed against export:	

SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed
1	Copper Equipments for submerged Arc Furnace : Copper Contact Shoe - 9 MVA : 12 Nos	3180.00 KGS	Electrolytic Copper Cake QTY: 3339.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipments for submerged Arc Furnace : Copper Contact Shoe - 4.5 MVA : 4 Nos.	780.00 KGS	Electrolytic Copper Cake QTY: 819.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	271 / NC/2/MEET/Dec/202324/17			
Case Status	Case Approved			
Party Name	ELECTRO COPPER & ALLOYS MFG . CO			
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024			
HQ File Number	HQRNORM APPLY 00004841AM24			
RA File Number	02AX04000273 AM24			
Licence No and Date	0211004885/03/08/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 03.01.2024, as under:				
The following Quantity of items of import may be allowed against export:				
SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed
1	NK1-Bustube Runs Mass Delta	605.00 KGS	Copper Pipe QTY: 635.25 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

2	NK1-Bustube Assembly (containing Run assembly 1 to 6 with Run Support frame)	20491.00 KGS	Copper Pipe QTY: 21515.55 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Bus Tube Riser Assembly-6 sets	4542.00 KGS	Copper Pipe QTY: 4769.10 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	272 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00005431AM24
RA File Number	02AX04000330 AM24
Licence No and Date	0211005042/04/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.01.2024, as under:

The following Quantity of items of import may be allowed against export:

SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed
1	Copper Equipments for submerged Arc Furnace : Copper Cooling Element : 8 Nos	904.00 KGS	Electrolytic Copper Cake QTY: 949.20 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipments for submerged Arc Furnace : Copper Cooling Element : 8 Nos	904.00 KGS	Electrolytic Copper Cake QTY: 949.20 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipments for	9306.00	Electrolytic Copper Cake	1.05 KGS/KGS ON THE

	submerged Arc Furnace : Copper Cooling Element : 9 Nos	KGS	QTY: 9771.30 KGS	NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipments for submerged Arc Furnace : Copper Cooling Element : 2 Nos	556.00 KGS	Electrolytic Copper Cake. QTY: 583.80 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper Equipments for submerged Arc Furnace : Copper Cooling Element : 2 Nos	912.00 KGS	Electrolytic Copper Cake. QTY: 957.60 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6	Copper Equipments for submerged Arc Furnace : Copper Cooling Element : 2 Nos	466.00 KGS	Electrolytic Copper Cake. QTY: 489.30 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7	Copper Equipments for submerged Arc Furnace : Copper Cooling Element : 2 Nos	288.00 KGS	Electrolytic Copper Cake. QTY: 302.40 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
8	Copper Equipments for submerged Arc Furnace : Copper Cooling Element : 2 Nos	376.00 KGS	Electrolytic Copper Cake. QTY: 394.80 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
9	Copper Equipments for submerged Arc Furnace : Copper Cooling Element : 2 Nos	554.00 KGS	Electrolytic Copper Cake. QTY: 581.70 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
10	Copper Equipments for submerged Arc Furnace : Copper Cooling Element : 2 Nos	912.00 KGS	Electrolytic Copper Cake. QTY: 957.60 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.				

Case No.	273 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved

Party Name	ELECTRO COPPER & ALLOYS MFG . CO													
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024													
HQ File Number	HQRNORM APPLY 00005580AM24													
RA File Number	02AX04000357 AM24													
Licence No and Date	0211005084/11/09/2023													
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.01.2024, as under: The following Quantity of items of import may be allowed against export: <table border="1"> <thead> <tr> <th>SL No</th> <th>Export Item</th> <th>Quantity</th> <th>Import Item & Quantity</th> <th>Quantity to be allowed</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Copper Equipments for submerged arc Furnace: Contact Shoe Assembly: NET WEIGHT: 15132 KGS</td> <td>52 Nos</td> <td>Electrolytic Copper Cake QTY: 15888.6 KGS</td> <td>1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.</td> </tr> </tbody> </table> RA concerned may take suitable consequential action accordingly.					SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed	1	Copper Equipments for submerged arc Furnace: Contact Shoe Assembly: NET WEIGHT: 15132 KGS	52 Nos	Electrolytic Copper Cake QTY: 15888.6 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed										
1	Copper Equipments for submerged arc Furnace: Contact Shoe Assembly: NET WEIGHT: 15132 KGS	52 Nos	Electrolytic Copper Cake QTY: 15888.6 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.										

Case No.	274 / NC/2/MEET/Dec/202324/17													
Case Status	Case Approved													
Party Name	ELECTRO COPPER & ALLOYS MFG . CO													
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024													
HQ File Number	HQRNORM APPLY 00005582AM24													
RA File Number	02AX04000353 AM24													
Licence No and Date	0211005085/11/09/2023													
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.01.2024, as under: The following Quantity of items of import may be allowed against export: <table border="1"> <thead> <tr> <th>SL No</th> <th>Export Item</th> <th>Quantity</th> <th>Import Item & Quantity</th> <th>Quantity to be allowed</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Copper Equipments</td> <td>18 Nos</td> <td>Electrolytic</td> <td>1.05 KGS/KGS</td> </tr> </tbody> </table>					SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed	1	Copper Equipments	18 Nos	Electrolytic	1.05 KGS/KGS
SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed										
1	Copper Equipments	18 Nos	Electrolytic	1.05 KGS/KGS										

		for submerged Arc Furnace: Copper Contact Clamps.		Copper Cake QTY: 4347 KGS	ON THE NET WEIGHT OF THE EXPORT PRODUCT.
		NET WEIGHT : 4140 KGS			
2		Copper Equipments for submerged Arc Furnace: Equalizer Clamping Plate NET WEIGHT : 550 KGS	144 Nos	Electrolytic Copper Cake QTY: 577.5 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3		Copper Equipments for submerged Arc Furnace: Flexible Lug NET WEIGHT : 3168 KGS	144 Nos	Electrolytic Copper Cake QTY: 3326.4 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4		Copper Equipments for submerged Arc Furnace: Flexible Rope NET WEIGHT : 1000 KGS	200 Nos	Electrolytic Copper Cake QTY: 1050 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.					

Case No.	275 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006798AM24
RA File Number	NA
Licence No and Date	0711009201/13/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	276 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006799AM24
RA File Number	NA
Licence No and Date	0711009202/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	277 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006041AM24
RA File Number	03AX04002978 AM24
Licence No and Date	0311027631/05/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	278 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006062AM24
RA File Number	02AX04000394 AM24
Licence No and Date	0211005227/06/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).	

- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
 III. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	279 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006069AM24
RA File Number	04AX04000565 AM24
Licence No and Date	0411006115/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	280 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	
The committee decided to call the firm for Personal Hearing in the forthcoming meeting.	
The case stands deferred.	

Case No.	281 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006085AM24
RA File Number	04AX04000563 AM24
Licence No and Date	0411006129/06/10/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.

Case No.	282 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006087AM24
RA File Number	02AX04000393 AM24
Licence No and Date	0211005232/07/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	283 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006120AM24
RA File Number	02AX04000396 AM24
Licence No and Date	0211005242/09/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	284 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006129AM24
RA File Number	02AX04000400 AM24
Licence No and Date	0211005252/10/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	285 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006131AM24
RA File Number	03AX04003120 AM24
Licence No and Date	0311027754/10/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	286 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006554AM24
RA File Number	05AX04002218 AM24
Licence No and Date	0511021831/31/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. IV. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	287 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006562AM24
RA File Number	34AX04000508 AM24
Licence No and Date	3411004284/31/10/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	288 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006573AM24
RA File Number	09AX04000664 AM24
Licence No and Date	0911006129/01/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	289 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006608AM24
RA File Number	03AX04003491 AM24
Licence No and Date	0311028458/02/11/2023
Norms Committee Decision:	
The firm appeared before the Norms Committee for personal hearing on 19/09/2023. The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.10.2023 and a reminder has been sent on 03.11.2023 & 18.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	290 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SIMPLEX METAL & ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006621AM24
RA File Number	03AX04003545 AM24
Licence No and Date	0311028473/03/11/2023

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	291 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006632AM24
RA File Number	03AX04003299 AM24
Licence No and Date	0311028486/04/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	292 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006634AM24
RA File Number	04AX04000659 AM24
Licence No and Date	0411006269/04/11/2023
Norms Committee Decision:	
Committee report awaited.	

Case No.	293 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006636AM24
RA File Number	31AX04000207 AM24
Licence No and Date	3111002769/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	294 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred

Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006648AM24
RA File Number	04AX04000597 AM24
Licence No and Date	0411006271/06/11/2023
Norms Committee Decision:	
Committee report awaited.	

Case No.	295 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006650AM24
RA File Number	05AX04001866 AM24
Licence No and Date	0511021890/06/11/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023.	
RA concerned may take suitable consequential action accordingly	

Case No.	296 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006664AM24
RA File Number	05AX04002359 AM24
Licence No and Date	0511021900/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	297 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

HQ File Number	HQRNORM APPLY 00006665AM24
RA File Number	04AX04000671 AM24
Licence No and Date	0411006283/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	298 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006666AM24
RA File Number	04AX04000670 AM24
Licence No and Date	0411006284/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	299 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006674AM24
RA File Number	03AX04003471 AM24
Licence No and Date	0311028524/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	300 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006681AM24
RA File Number	34AX04000001 AM24
Licence No and Date	3411004313/07/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	301 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006706AM24
RA File Number	07AX04001148 AM24
Licence No and Date	0711009629/07/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly	

Case No.	302 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006732AM24
RA File Number	07AX04001219 AM24
Licence No and Date	0711009622/08/11/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	303 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006746AM24
RA File Number	52AX04000237 AM24
Licence No and Date	5211006343/08/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	304 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006773AM24
RA File Number	05AX04002386 AM24
Licence No and Date	0511021998/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	305 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006787AM24
RA File Number	02AX04000465 AM24
Licence No and Date	0211005419/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	306 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006788AM24
RA File Number	05AX04002425 AM24
Licence No and Date	0511022009/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	307 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006814AM24
RA File Number	04AX04000658 AM24

Licence No and Date	0411006383/10/11/2023
Norms Committee Decision:	
Committee report awaited	

Case No.	308 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006815AM24
RA File Number	07AX04001240 AM24
Licence No and Date	0711009680/11/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	309 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006825AM24
RA File Number	07AX04001256 AM24
Licence No and Date	0711009697/13/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	310 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VRUNDA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006830AM24
RA File Number	03AX04003486 AM24
Licence No and Date	0311028704/14/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	311 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006843AM24
RA File Number	03AX04003697 AM24
Licence No and Date	0311028723/15/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	312 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006844AM24
RA File Number	07AX04001262 AM24
Licence No and Date	0711009707/15/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	313 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006845AM24
RA File Number	07AX04001276 AM24
Licence No and Date	0711009712/15/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	314 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006867AM24
RA File Number	03AX04003701 AM24

Licence No and Date	0311028748/16/11/2023
Norms Committee Decision: The firm appeared before the Norms Committee for personal hearing on 19/09/2023. The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.10.2023 and a reminder has been sent on 03.11.2023 & 18.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	315 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	TRANSFIX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006872AM24
RA File Number	31AX04000217 AM24
Licence No and Date	3111002810/16/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 03.01.2024, as under: I. The firm proposal may be allowed to import CRGO Silicon Electrical Steel Sheet in Coil form with 6% wastage on net content basis after taking wastage recovery into account for manufacture of Export Product as against 9% wastage applied for. RA concerned may take suitable consequential action accordingly	

Case No.	316 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006881AM24
RA File Number	03AX04003744 AM24
Licence No and Date	0311028767/17/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 02.01.2024, as under:	

I. Import items at **Sl.No.1** shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as **1.05 Kgs/Kg.** content in the export item taking clue from **SION C-2005.**

I. Quantity of import items at **Sl.No.2** (Zinc) may be allowed as 80 MT, taking clues from **SION C-566**

RA concerned may take suitable consequential action accordingly.

Case No.	317 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006892AM24
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	318 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006903AM24
RA File Number	04AX04000725 AM24
Licence No and Date	0411006424/18/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	319 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006904AM24
RA File Number	04AX04000726 AM24
Licence No and Date	0411006427/18/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	320 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006905AM24
RA File Number	04AX04000734 AM24
Licence No and Date	0411006428/18/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	321 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006906AM24
RA File Number	04AX04000483 AM24
Licence No and Date	0411006429/18/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	322 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	KRISHCA STRAPPING SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006928AM24
RA File Number	04AX04000724 AM24
Licence No and Date	0411006434/20/11/2023

Norms Committee Decision:
Case deferred for the comments of TE

Case No.	323 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	324 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006932AM24
RA File Number	05AX04002465 AM24
Licence No and Date	0511022138/21/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	325 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006936AM24
RA File Number	07AX04001238 AM24
Licence No and Date	0711009743/21/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	326 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved

Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006948AM24
RA File Number	04AX04000742 AM24
Licence No and Date	0411006443/21/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	327 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	PRISTINE STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006957AM24
RA File Number	05AX04002536 AM24
Licence No and Date	0511022171/21/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	328 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006964AM24
RA File Number	02AX04000491 AM24
Licence No and Date	0211005467/22/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.	

III. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	329 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ISCON TECHNOFAB LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006981AM24
RA File Number	31AX04000201 AM24
Licence No and Date	3111002828/22/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	330 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006985AM24
RA File Number	02AX04000492 AM24
Licence No and Date	0211005471/22/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	331 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006992AM24
RA File Number	04AX04000741 AM24
Licence No and Date	0411006455/22/11/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the	

attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023.

RA concerned may take suitable consequential action accordingly.

Case No.	332 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VIVA COMPOSITE PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006993AM24
RA File Number	03AX04003654 AM24
Licence No and Date	0311028850/23/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	333 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00006997AM24
RA File Number	07AX04001218 AM24
Licence No and Date	0711009774/23/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	334 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	V B HOLDING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007005AM24
RA File Number	02AX04000495 AM24
Licence No and Date	0211005476/23/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	335 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007012AM24
RA File Number	13AX04000250 AM24
Licence No and Date	1311002360/23/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	336 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	337 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007024AM24
RA File Number	05AX04002597 AM24
Licence No and Date	0511022254/24/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	338 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007027AM24

RA File Number	02AX04000497 AM24				
Licence No and Date	0211005484/24/11/2023				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (SKB) dated 31.12.2023, as under:					
The following Quantity of items of import may be allowed against export:					
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Equipments for submerged Arc Furnace : Copper Contact Shoe - 4.5 MVA : 6 Nos(Copper Equipments for submerged Arc Furnace : Copper Contact Shoe - 4.5 MVA : 6 Nos)	1170.00 KGS	Electrolytic Copper Cakes	1288.50 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.					

Case No.	339 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007033AM24
RA File Number	02AX04000496 AM24
Licence No and Date	0211005491/24/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	340 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007080AM24
RA File Number	02AX04000503 AM24
Licence No and Date	0211005498/28/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (SKB) dated 31.12.2023, as under:	

The following Quantity of items of import may be allowed against export:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	Copper Equipments for submerged Arc Furnace : Copper Contact Clamp - 4.5 MVA : 10 Nos(Copper Equipments for submerged Arc Furnace : Copper Contact Clamp - 4.5 MVA : 10 Nos)	2000.00 KGS	Electrolytic Copper Cakes	2100.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipments for submerged Arc Furnace : Copper Contact Clamp - 4.5 MVA : 10 Nos(Copper Equipments for submerged Arc Furnace : Copper Contact Clamp - 4.5 MVA : 10 Nos)	2000.00 KGS	Electrolytic Copper Cakes	2100.00 KGS	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	341 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007084AM24
RA File Number	03AX04003732 AM24
Licence No and Date	0311028954/28/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	342 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007087AM24
RA File Number	52AX04000193 AM24
Licence No and Date	5211006544/29/11/2023

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	343 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007133AM24
RA File Number	05AX04002602 AM24
Licence No and Date	0511022351/30/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	344 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007134AM24
RA File Number	02AX04000501 AM24
Licence No and Date	0211005507/30/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	345 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007144AM24
RA File Number	07AX04001356 AM24
Licence No and Date	0711009829/01/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	346 / NC/2/MEET/Dec/202324/17
Case Status	Case Withdrawn

Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007310AM24
RA File Number	NA
Licence No and Date	0711009829/01/12/2023
Norms Committee Decision: This is a Duplicate case, same authorization number already mentioned in this meeting. The case stands Withdrawn.	

Case No.	347 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007176AM24
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	348 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007210AM24
RA File Number	03AX04003887 AM24
Licence No and Date	0311029123/05/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	349 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

HQ File Number	HQRNORM APPLY 00007217AM24
RA File Number	07AX04001406 AM24
Licence No and Date	0711009877/05/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	350 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007253AM24
RA File Number	03AX04004023 AM24
Licence No and Date	0311029181/07/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	351 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	STEEL AIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007265AM24
RA File Number	03AX04003985 AM24
Licence No and Date	0311029189/07/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	352 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007268AM24
RA File Number	04AX04000784 AM24
Licence No and Date	0411006522/07/12/2023
Norms Committee Decision:	

Sh. B.Balasubramani, Plant head, Sh. M.Padmanabhan from M/s Tube Investment of India Ltd. appeared before the Norms Committee for personal hearing on meeting dated 15.12.2023 and explained their case in detail. The Committee considered the case as per agenda and decided to refer the case to the concerned TE.

The case stands deferred

Case No.	353 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007272AM24
RA File Number	05AX04002637 AM24
Licence No and Date	0511022548/08/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	354 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007286AM24
RA File Number	07AX04001388 AM24
Licence No and Date	0711009906/08/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	355 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007320AM24
RA File Number	04AX04000793 AM24
Licence No and Date	0411006550/11/12/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the	

minutes of the meeting dated 03.10.2023.

RA concerned may take suitable consequential action accordingly.

Case No.	356 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007321AM24
RA File Number	03AX04004087 AM24
Licence No and Date	0311029259/11/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.06.2023 and a reminder has been sent on 25.06.2023, 10.07.2023, 16.08.2023, 31.08.2023, 19.12.2023, 03.01.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	357 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007322AM24
RA File Number	07AX04001424 AM24
Licence No and Date	0711009924/11/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents: I. Details of export products in terms of design, calculations, and brief notes about the export products as well as import duty. II. Justification of claimed Wastage over per unit requirement without wastage. III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share Excel sheet) IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VI. You are also requested to provide the per unit requirement in excel sheet. Share the above Point (3-6) information / details in excel sheet in the below format.	

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Waste claimed
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The case stands deferred.

Case No.	358 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007323AM24
RA File Number	07AX04001461 AM24
Licence No and Date	0711009925/11/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/details:

- I. Details of export products in terms of design, calculations, and brief notes about the export products as well as import.
- II. Justification of claimed Wastage over per unit requirement without wastage.
- III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share Excel sheet)
- IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage.
- V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VI. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (3-6) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of Resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Waste claimed
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The case stands deferred.

Case No.	359 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007332AM24
RA File Number	08AX04001710 AM24
Licence No and Date	0811010237/12/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	360 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	SHREEYAM POWER AND STEEL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007338AM24
RA File Number	37AX04000038 AM24
Licence No and Date	3711000225/12/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	361 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007348AM24
RA File Number	07AX04001460 AM24
Licence No and Date	0711009926/12/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	362 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred

Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007374AM24
RA File Number	05AX04002758 AM24
Licence No and Date	0511022632/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	363 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and Date	0811010245/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	364 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007380AM24
RA File Number	07AX04001451 AM24
Licence No and Date	0711009940/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	365 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007381AM24
RA File Number	07AX04001452 AM24
Licence No and Date	0711009941/13/12/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	366 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007411AM24
RA File Number	31AX04000249 AM24
Licence No and Date	3111002905/14/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 02.01.2024, as under:

- I. Taking cue from **SION C1507**, the firm proposal may be allowed to import Alloy Steel Bar for manufacture of Trailing Arm LH & Trailing Arm RH with **24.76% wastage** on net content basis.

RA concerned may take suitable consequential action accordingly

Case No.	367 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007427AM24
RA File Number	05AX04002811 AM24
Licence No and Date	0511022720/15/12/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023.

RA concerned may take suitable consequential action accordingly.

Case No.	368 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024

HQ File Number	HQRNORM APPLY 00007428AM24
RA File Number	03AX04004213 AM24
Licence No and Date	0311029395/15/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 02.01.2024, as under: I. Quantity of import items at Sl.No.1 (Billets of relevant grade of Steel) may be allowed as 1.045 Kgs/Kg content in the export item, as per SION C-220. II. Import item at Sl.No.2 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 1.05 Kgs. /Kg. content in the export item taking clue from SION C-220. III. Quantity of import items at Sl.No.3 (Unwrought Zinc) may be allowed as 429 MT as per SION C-220. RA concerned may take suitable consequential action accordingly.	

Case No.	369 / NC/2/MEET/Dec/202324/17
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007431AM24
RA File Number	03AX04004211 AM24
Licence No and Date	0311029407/18/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 02.01.2024, as under: I. Quantity of import items at Sl.No.1 (Billets of relevant grade of Steel) may be allowed as 1.045 Kgs/Kg content in the export item, as per SION C-220. II. Import item at Sl.No.2 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 1.05 Kgs. /Kg. content in the export item taking clue from SION C-220. III. Quantity of import items at Sl.No.3 (Unwrought Zinc) may be allowed as 845 MT as per SION C-220. RA concerned may take suitable consequential action accordingly.	

Case No.	370 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007435AM24
RA File Number	07AX04001490 AM24
Licence No and Date	0711009985/18/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	371 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007459AM24
RA File Number	05AX04002968 AM24
Licence No and Date	0511022765/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	372 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007464AM24
RA File Number	03AX04004263 AM24
Licence No and Date	0311029473/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	373 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007465AM24
RA File Number	03AX04004208 AM24
Licence No and Date	0311029468/19/12/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	374 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007466AM24
RA File Number	03AX04004209 AM24
Licence No and Date	0311029474/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	375 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision:	
Case referred for the comments of DPIIT .	

Case No.	376 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007472AM24
RA File Number	04AX04000668 AM24
Licence No and Date	0411006585/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	377 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007485AM24
RA File Number	07AX04001505 AM24
Licence No and Date	0711010010/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	378 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007486AM24
RA File Number	07AX04001504 AM24
Licence No and Date	0711010011/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	379 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	BHIWADI CYLINDERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007487AM24
RA File Number	05AX04002950 AM24
Licence No and Date	0511022790/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	380 / NC/2/MEET/Dec/202324/17
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202324/ 17 and 03/01/2024
HQ File Number	HQRNORM APPLY 00007495AM24
RA File Number	03AX04004275 AM24
Licence No and Date	0311029518/20/12/2023
Norms Committee Decision:	

Case deferred for the comments of TE